

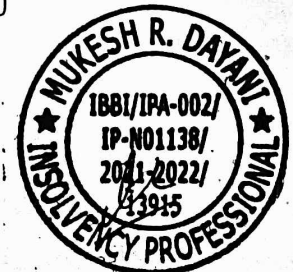
FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF HITKARI PACKAGING PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	HITKARI PACKAGING PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	12/10/1987
3.	Authority under which corporate debtor is incorporated / registered	RoC-Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74950GJ1987PTC010045
5.	Address of the registered office and principal office (if any) of corporate debtor	HITKARI PACKAGING PRIVATE LIMITED, 339-340, GIDC ESTATE, WAGHODIA, VADODARA, GUJARAT - 391760
6.	Insolvency commencement date in respect of corporate debtor	31/05/2022 (Certified copy of the Order Received on 10/06/2022)
7.	Estimated date of closure of insolvency resolution process	27/11/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Mukesh Ramjibhai Dayani Reg. No. IBBI/IPA-002/IP-N01138/2021-2022/13915
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Add: 302, Laxmi Enclave-1, Opp. Gajera School, Katargam, Surat - 395004 E-Mail: mukeshdayani.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add: 302, Laxmi Enclave-1, Opp. Gajera School, Katargam, Surat - 395004 E-Mail: cirp.hitkari@gmail.com
11.	Last date for submission of claims	25/06/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NIL
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) NIL

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **HITKARI PACKAGING PRIVATE LIMITED** on **31.05.2022**. (Certified copy of the Order Received on 10/06/2022)



The creditors of **HITKARI PACKAGING PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 25/06/2022 to the interim resolution professional at the address mentioned against entry No. 10.

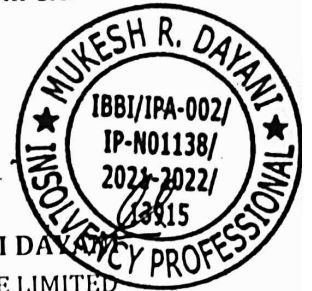
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



MUKESH RAMJIBHAI DAYANI



Date: 12.06.2022

Place: Surat

Interim Resolution Professional, HITKARI PACKAGING PRIVATE LIMITED

Reg. No.: IBBI/IPA-002/IP-N01138/2021-2022/13915

GUJARAT

FOR SHARING PHOTO OF SHAH, SINGHAL ON SOCIAL MEDIA

Crime Branch team sent to Mumbai to arrest film-maker who was denied bail by court

EXPRESSNEWS SERVICE
AHMEDABAD, JUNE 11

A TEAM from the Ahmedabad Crime Branch was sent to Mumbai on Saturday to arrest film-maker Avinash Das who was denied anticipatory bail after being booked for allegedly sharing a picture of Union Home Minister Amit Shah with Jharkhand cadre IAS officer Poja Singh on social media.

The Ahmedabad police's Detection of Crime Branch (DCB) booked the Mumbai-based film-maker on May 14 for sharing a photo on May 8 of Shah and Singhal at a public event in Ranchi in 2017 to allegedly "mislead the people and reputation of Shah". Singhal was recently arrested by the Enforcement Directorate (ED)

in a money laundering case.

Das was also booked for allegedly insulting the nation while by sharing a morphed picture of a woman wearing the tricolour, on his Facebook account. He is facing charges under IPC Section 469 for forgery and IT Act section 67 as well as under Prevention of Insults to National Honour Act.

Refusing him anticipatory bail on June 7, additional sessions judge Dilip Kumar Thakkar observed uploading the photo of a nude woman draped in the tricolour showed Das "mental perverseness" and "insulted Indian culture as well as evoked a feeling of hatred among people".

The court also held that if Das is granted anticipatory bail, "it will accelerate cyber crimes in the nation and will encourage people to involve in such type of offence of

insulting national honour."

The court noted that as a film-maker, it was Das' "prime duty to maintain the dignity of the country and to give respect to the national flag as well as Hon'ble Home Minister of India" and yet he had "willfully uploaded" the photo of Shah and Singhal on social media.

DCB inspector HB Sisara, investigating officer in the case, said, "Das has already deleted the posts from his social media. We wrote to Facebook and Twitter to remove the posts and to preserve the archive of it for investigation purposes. We have sent a team today to Mumbai to arrest him after the sessions court rejected his anticipatory bail plea.

Our teams had earlier visited his residence twice but he was not available."

Tax evasion: SGST dept raids 17 hotels, resorts in Sasan-Gir

EXPRESSNEWS SERVICE
AHMEDABAD, JUNE 11

THE STATE Goods and Services Tax (SGST) department conducted searches on multiple locations including 17 hotels and resorts in and around Sasan-Gir Sanjivani and the offices of two booking agents operating out of Ahmedabad and found Rs 11.57 crore of income without proper tax compliance.

The hotels and resorts in Sasan-Gir were found to have projected lower room tariff, missing accounts of services provided, and paid tax under lower slabs, stated an official statement from the department on Saturday.

The department asked erring hotels and resorts to pay 3.04 crore within included pending tax and penalties, and has already recovered Rs 2.14 crore.

The department is still investigating documents seized from two other resorts.

DEDICATED FREIGHT CORRIDOR

Officials: Contracts worth Rs 18,000 cr awarded, 100-km stretch commissioned

AVINASH NAIR
AHMEDABAD, JUNE 11

CONTRACTS WORTH Rs 18,000 crore have already been awarded for the construction of Dedicated Freight Corridor (DFC) in Gujarat, and a 100 kilometre stretch has already been commissioned, said officials of Dedicated Freight Corridor Corporation of India Ltd (DFCCIL) on Saturday.

DFCCIL is a special purpose vehicle set up under the administrative control of the Ministry of Railways.

DFCCIL's Rs 18,000 crore investment "includes major civil, electrical and signal and telecommunications contracts worth Rs 14,000 crore and ROB (Road Over Bridges) contracts worth Rs 4,500 crore," said Niral Verma, Group General Manager, DFCCIL.

"The total length of DFC in Gujarat is 565 kilometres of which about one-fifth of the route has been constructed and commissioned from New Sri Amargarhadi till New Mehsana. About 52 trains are running of which approximately 20 trains ply towards Gandhidham and 10 trains from Pipavav," Verma added.

These are dedicated tracks for operating freight trains and run almost parallel to the Indian Railways at many places in the state. The first trial on the DFC in

The first trial on the DFC in Gujarat was successfully conducted between New Palanpur and New Mehsana stations in May, 2022

Gujarat was successfully conducted between New Palanpur and New Mehsana stations in May, 2022.

A total of 2,578 hectares have been acquired for the project and Rs 1,955 crore has been paid to 9,342 Project Affected Families as compensation in Gujarat.

The route of DFC passes through 12 districts including Banaskantha, Patan, Mehsana, Gandhinagar, Ahmedabad, Kheda, Anand, Vadodra, Bharuch, Surat, Navsari and Valsad.

The stretch in Gujarat is part of 1552 kilometres long DFC's western corridor that proposes link New Khurja in Uttar Pradesh with NPT in Mumbai.

"About 800 kilometres of tracks of the Indian Railways connecting Mundra, Kandla and Pipavav ports have been upgraded to DFC standards to operate double stack containers. We plan to complete the Gujarat stretch of DFC by the end of this financial year 2022-23," Verma added.

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 5 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF HITKARI PACKAGING PRIVATE LIMITED

RELEVANT PARTICULARS

Name of Corporate Debtor	HITKARI PACKAGING PRIVATE LIMITED
1. Date of incorporation of Corporate Debtor	12/01/1987
2. Authority under which Corporate Debtor is incorporated / registered	ROC - Ahmedabad
3. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74900GJ1987PT010045
4. Address of the registered office and principal office (if any) of Corporate Debtor	Hitkari Packaging Private Limited, 339-340, GDC Estate, Vaghodra, Vadodra, Gujarat - 391760
5. Insolvency commencement date in respect of Corporate Debtor	31/05/2022
6. Estimated date of closure of insolvency resolution process	31/05/2022
7. Name and Registered no. of the insolvency professional acting as Interim Resolution Professional	Mr. Mukesh Ramji Daxani Reg. No.: EB/194/2019-401136/2021-2022/13915
8. Address & email of the interim resolution professional, as registered with the board	302, Laxmi Enclave-1, Opp. Gajendra School, Karamnagar, Surat - 395014. Email: mukulmodan@gmail.com
9. Address and email to be used for correspondence with the Interim Resolution Professional	302, Laxmi Enclave-1, Opp. Gajendra School, Karamnagar, Surat - 395014. Email: mukulmodan@gmail.com
10. Last date for submission of claims	25/06/2022
11. Names of creditors, if any, under clause (b) of sub-section (3) of section 21, as notified to the Interim Resolution Professional	NIL
12. Names of insolvency professionals identified to act as authorized representative of creditors in a class (three names for each class)	NIL
13. (a) Relevant Form and (b) Details of authorized representative as notified to the board	(a) Vaidik - https://bit.ly/gov/home/downloads (b) NIL

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Hitkari Packaging Private Limited on 31.05.2022. (Certified Copy of the Order is available on 31.05.2022)

The creditors of Hitkari Packaging Private Limited, are hereby called upon to submit their claims with proof on or before 25/06/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, or post by registered post.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (specify class) in Form CA.

Submission of false or misleading proof of claims shall attract penalties.

MUKESH RAMJI DAXANI
Date: 12.06.2022 Interim Resolution Professional, Hitkari Packaging Private Limited
Place: Surat Regn. No.: EB/194/2019-401136/2021-2022/13915

Nation Resolves To Empower 100% Youth Through Schemes of New India

- National Education Policy, 2020
 - A paradigm shift towards competency based education
 - Recognizing and fostering the unique abilities of students
 - Equipping teachers with the latest technologies and teaching methodology
- 320 new Universities, 7 new IITs and 7 new IIMs in last eight years
- National Testing Agency (NTA) formed to conduct combined entrance examinations for admissions in higher educational institutions of the country
- Free training to 1.36 crore youth under PM Kaushal Vikas Yojana for better employment opportunities
- Number of Industrial Training Institutes (ITIs) increased by almost 46% to 14,740 in last eight years
- About 70,000 recognized start-ups in the country; Youth become job creators; Number of unicorns grows to 100
- More than 9,500 Atal Tinkering Labs giving wings to the innovation by youth
- Best ever performance by Indian sportspersons in Tokyo Olympics and Paralympics, 2020
- Promotion of sports culture in the country with important initiatives like Khelo India Centres, 'TOPS' scheme, scholarship scheme for talented sportspersons, establishment of country's first sports university



"The government is trying to give youth the right environment and right resources to increase their skills. This is the threshold of new dreams and new resolutions for India. In such a scenario, the strength of the youth of India will take India to new heights."

— Narendra Modi —



